

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-1/ಡಿಇ/130/2019/ಎ.ಆರ್.ಇ-11

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬೆಂಗಳೂರು-560001.  
ದಿನಾಂಕ: 30ನೇ ಸೆಪ್ಟೆಂಬರ್ 2023.

**--: ಶಿಫಾರಸ್ಸು :-**

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ ಇವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: (1) ಆದೇಶ ಸಂಖ್ಯೆ: ಅಸಂನಿ/ಸಿಬ್ಬಂದಿ/ವಿಚಾರಣೆ/ಸಿಆರ್-14/2018-19 ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29/04/2019.  
(2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1/ಡಿಇ/ 130/2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 15/05/2019.  
(3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 29/09/2023.

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ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 02/05/2019ರಂತೆ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1/ಡಿಇ/130/2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 15/05/2019ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.

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3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಬಿ.ಎಸ್. ದೊಡ್ಡಮನಿ ಆದ ನೀವು ಧಾರವಾಡ ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಧಾರವಾಡದ ಪೊಲೀಸ್ ಮುಖ್ಯ ಕಛೇರಿಯ ಬಳಿ ಇರುವ ಪೋಸ್ಟ್ ಮೆಟ್ರಿಕ್ ಅಲ್ಪಸಂಖ್ಯಾತರ ಹುಡುಗಿಯರ ಹಾಸ್ಟೆಲ್‌ಗೆ ಸಂಬಂಧಿಸಿದ ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಸರಬರಾಜಾದ ಅಕ್ಕಿ, ಗೋಧಿ, ಸಕ್ಕರೆ, ರವೆ, ಬೇಳೆ, ಹಾಲು, ಬಾಳೆಹಣ್ಣು, ಮೊಟ್ಟೆ, ಮಾಂಸ ಮತ್ತು ತರಕಾರಿಗಳಾದ ಹುರುಳಿಕಾಯಿ, ಕ್ಯಾರೆಟ್, ಆಲೂಗಡೆ, ಟೊಮ್ಯಾಟೋ, ಕೋಸು, ಮೂಲಂಗಿ, ಬೀಟ್‌ರೂಟ್, ಬದನೆಕಾಯಿ, ಹಾಗಲಕಾಯಿ, ಬೆಂಡೆಕಾಯಿ, ಸೌತೆಕಾಯಿ, ಸುವರ್ಣಗೆಡ್ಡೆ, ಹಸಿರು ಮೆಣಸಿನಕಾಯಿ ಇವುಗಳಲ್ಲಿ ಬಹಳಷ್ಟು ವ್ಯತ್ಯಾಸಗಳಿದ್ದು, ನೀವು ಸದರಿ ಇಲಾಖೆಯ ಮೇಲಾಧಿಕಾರಿಗಳಾಗಿದ್ದರೂ ಸಹ ಕಾಲಕಾಲಕ್ಕೆ ಹಾಸ್ಟೆಲ್‌ಗೆ ಭೇಟಿ ನೀಡದೆ, ಪದಾರ್ಥಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ, ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳಲ್ಲಿ ವ್ಯತ್ಯಾಸ ಕಂಡುಬಂದಿದ್ದರೂ ಈ ಬಗ್ಗೆ ನೀವು ಕ್ರಮ ಕೈಗೊಳ್ಳದೆ ಆ ಮೂಲಕ ಸರ್ಕಾರದ ಹಣ ದುರುಪಯೋಗವಾಗುವುದರಲ್ಲಿ ಸಹಕರಿಸಿದ್ದು, ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3 (1) (i) (ii) (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನಸಗಿರುತ್ತೀರಿ.

4. ವಿಚಾರಣಾಧಿಕಾರಿಯಾದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-11), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ಒಬ್ಬರು ಸಾಕ್ಷಿಯನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ರವರನ್ನು ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-5 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ. ಆ.ಸ.ನೌ ರವರು ಸ್ವತಃ ತಾವೇ ಡಿಡಬ್ಲ್ಯೂ-1 ಎಂದು ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

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6. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸುವಂತೆ ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

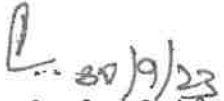
7. ಆ.ಸ.ನೌಕರರ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆಯ ಪ್ರಕಾರ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಯಂತೆ, ದಿನಾಂಕ: 31/07/2018 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ.

8. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ ರವರ ವಿರುದ್ಧ ಸಾಬೀತಾಗಿರುವ ಆರೋಪದ ಸ್ವರೂಪವನ್ನು ಹಾಗೂ ಸಂದರ್ಭಗಳ ಸಂಪೂರ್ಣತೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಆರೋಪಗಳನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ನಿರ್ಣಯಿಸಿದೆ:-

'ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಎಸ್.ದೊಡ್ಡಮನಿ, ಜಿಲ್ಲಾ ಅಧಿಕಾರಿಗಳು, ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡ ರವರ ಪಿಂಚಣಿಯಿಂದ ಶೇಕಡ 5ರಷ್ಟನ್ನು ಐದು ವರ್ಷದ ಅವಧಿಗೆ ತಡೆಹಿಡಿಯುವ ದಂಡನೆಯನ್ನು ವಿಧಿಸಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ'.

9. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

  
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)

ಉಪಲೋಕಾಯುಕ್ತ-1,

ಕರ್ನಾಟಕ ರಾಜ್ಯ

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**KARNATAKA LOKAYUKTA**

NO. UPLOK-1/DE/130/2019/ARE-11

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 29/09/2023.**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against  
Sri. B.S.Doddamani, District Officer, Minority  
Welfare Department, Dharwad -reg.

Ref: 1. Report under section 12(3) of the KLA Act.  
1984 in No.Compt/Uplok/BGM/2791/  
2017/DRE-4, dated:02/04/2018.

2. Order No. ಅಸಂನಿ/ಸಿಬ್ಬಂದಿ/ವಿಚಾರಣ/ಸಿಆರ್-14/2018-19,  
ದಿ:29/04/2019.

3. Nomination Order No. UPLOK-  
1/DE/130/2019, Bengaluru, dated  
15/05/2019.

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1. The Departmental Enquiry is initiated against Sri. B.S.Doddamani, District Officer, Minority Welfare Department, Dharwad District (hereinafter referred to as the Delinquent Government Officials, in short DGO). Suo motu case was taken up by the Hon'ble Upalokayukta under section 7(2) of the Karnataka Lokayukta Act, 1984. On 31/08/2017, while DGO was working as District Officer, Minority Welfare Department, Dharwad District Hon'ble Upalokayukta visited Post Metric Minorities Girls Hostel, Police

  
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Head quarters, Dharwad as part of preliminary enquiry and collected a) Stock and issue register from October 2016 to August 2017; b) Bills/Vochers for the months of October 2016 to February 2017; c) Copy of attendance register from September 2014 to August 2017; and on verifying the same there were discrepancies/over writings in the stock register and issue register and differences with respect to quantity of rice, wheat, sugar, thoor dal in the month of October 2016 to December 2016. Further, it is seen from the stock register and issue register for the month of October 2016 that the numerical of quantity of vegetables, rava, sugar and toor dal were overwritten to match the issuance of commodities. As per supplier bill dated 01/10/2016 huge quantities of perishable vegetables such as beans (50 kgs), carrot (50 kgs), potatoes (60 kgs), tomatoes (100 kgs), cabbage (60 kgs), radish (25 kgs), beetroot (50 kgs), brinjal (50 kgs), ridge guard (50 kgs), ladies finger (50 kgs), cucumber (50 kgs), elephant leg (50 kgs), green chilly (50 kgs) etc., were purchased. But, there is no necessary corresponding entries in the stock and issue register for the month even though there was no storage facility in the hostel to store huge quantity of perishable commodities so as to preserve them throughout the month. As per the supplier bill dated 01/11/2016 there was supply of huge quantity of vegetables. But, there is no necessary corresponding entries in the stock and issue register for the month. However consolidated entry is shown. The entries in the stock and issue register as well as the supplier bill cannot be reconciled. The vegetables received at the beginning of the month could not have been supplied throughout

  
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the month as it would perish in few days. As per suppliers bills dated 01/10/2016, 01/11/2016 and 01/12/2016 respectively 10 kgs, 15 kgs and 10 kgs of chicken meat was supplied. Out of chicken meat so supplied some quantity of chicken meat was shown to have been issued at the beginning of the month and the remaining meat was shown to have to been issued at the middle of the month. The entries made in the stock and issue register do not reflect the truth for the reason that the chicken meat is perishable and there is no materials to show that the hostel had cold storage facility and DGO being the Superior Officer without visiting the hostel from time to time and without inspecting the commodities, stock register and issue register, though there were differences in them DGO has not taken any steps in this regard and thereby has cooperated in misuse of the government funds and thereby committed dereliction of duty and misconduct and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.

2. The Hon'ble Upalokayukta on perusal of materials, comments of DGO and other documents, found prima facie case and forwarded report dated 02/04/2018 U/s 12(3) of Karnataka Lokayukta Act, 1984 recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS

  
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(CC& A) Rules 1957. The Competent Authority by order dated 29/04/2019 entrusted the matter to the Hon'ble Upalokayukta.

3. The Hon'ble Upalokayukta by order dated 15/05/2019, nominated Additional Registrar Enquiries-11 to conduct the enquiry.
4. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಬಿ.ಎಸ್. ದೊಡ್ಡಮನಿ ಆದ ನೀವು ಧಾರವಾಡ ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಧಾರವಾಡದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಧಾರವಾಡದ ಪೊಲೀಸ್ ಮುಖ್ಯ ಕಛೇರಿಯ ಬಳಿ ಇರುವ ಪೋಸ್ಟ್ ಮೆಟ್ರಿಕ್ ಅಲ್ಪಸಂಖ್ಯಾತರ ಹುಡುಗಿಯರ ಹಾಸ್ಟೆಲ್‌ಗೆ ಸಂಬಂಧಿಸಿದ ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಸರಬರಾಜಾದ ಅಕ್ಕಿ, ಗೋಧಿ, ಸಕ್ಕರೆ, ರವೆ, ಬೇಳೆ, ಹಾಲು, ಬಾಳೆಹಣ್ಣು, ಮೊಟ್ಟೆ, ಮಾಂಸ ಮತ್ತು ತರಕಾರಿಗಳಾದ ಹುರುಳಿಕಾಯಿ, ಕ್ಯಾರೆಟ್, ಆಲೂಗಡೆ, ಟೊಮ್ಯಾಟೋ, ಕೋಸು, ಮೂಲಂಗಿ, ಬೀಟ್‌ರೂಟ್, ಬದನೆಕಾಯಿ, ಹಾಗಲಕಾಯಿ, ಬೆಂಡೆಕಾಯಿ, ಸೌತೆಕಾಯಿ, ಸುವರ್ಣಗೆಡ್ಡೆ, ಹಸಿರು ಮೆಣಸಿನಕಾಯಿ ಇವುಗಳಲ್ಲಿ ಬಹಳಷ್ಟು ವ್ಯತ್ಯಾಸಗಳಿದ್ದು, ನೀವು ಸದರಿ ಇಲಾಖೆಯ ಮೇಲಾಧಿಕಾರಿಗಳಾಗಿದ್ದರೂ ಸಹ ಕಾಲಕಾಲಕ್ಕೆ ಹಾಸ್ಟೆಲ್‌ಗೆ ಭೇಟಿ ನೀಡದೆ, ಪದಾರ್ಥಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ, ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳಲ್ಲಿ ವ್ಯತ್ಯಾಸ ಕಂಡುಬಂದಿದ್ದರೂ ಈ ಬಗ್ಗೆ ನೀವು ಕ್ರಮ ಕೈಗೊಳ್ಳದೆ ಆ ಮೂಲಕ ಸರ್ಕಾರದ ಹಣ ದುರುಪಯೋಗವಾಗುವುದರಲ್ಲಿ ಸಹಕರಿಸಿದ್ದು, ಸರ್ಕಾರಿ

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ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3 (1) (i) (ii) (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

5. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:-

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆ ವಿವರ

ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ಸ್ವಯಂ ಪ್ರೇರಿತರಾಗಿ ದಾಖಲಿಸಿಕೊಂಡ ದೂರಿನ ಪ್ರಕಾರ ಧಾರವಾಡ ಜಿಲ್ಲೆಯ ಪೊಲೀಸ್ ಮುಖ್ಯ ಕೇಂದ್ರದ ಬಳಿ ಇರುವ ಪೋಸ್ಟ್ ಮೆಟ್ರಿಕ್ ಅಲ್ಪಸಂಖ್ಯಾತರ ಹುಡುಗಿಯರ ಹಾಸ್ಟೆಲ್‌ನಲ್ಲಿ ನಿರ್ವಹಿಸಲಾಗಿರುವ ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳಲ್ಲಿ ಬಹಳಷ್ಟು ವ್ಯತ್ಯಾಸಗಳಿದ್ದು ಅವುಗಳು ಈ ಕೆಳಕಂಡಂತಿವೆ:

- 1) 2016ರ ಅಕ್ಟೋಬರ್ ಪ್ರಾರಂಭದಲ್ಲಿನ ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 200 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಮತ್ತು ಗೋಧಿಯನ್ನು ಬೇರೆಯವರಿಂದ ಪಡೆದುಕೊಂಡಿರುವುದನ್ನು ನಮೂದಿಸಿದ್ದು, ಅದೇ ರೀತಿ ತಿಂಗಳ ಅಂತ್ಯದಲ್ಲಿ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ 200 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಮತ್ತು ಗೋಧಿಯನ್ನು ವಾಪಸ್ಸು ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ರೀತಿ ಬೇರೆಯವರಿಂದ ಪಡೆದುಕೊಂಡು ವಾಪಸ್ಸು ಮಾಡಲು ನಿಯಮದಲ್ಲಿ ಅವಕಾಶವಿಲ್ಲ ಹಾಗೂ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಅನೇಕ ಕಡೆ ಬರವಣಿಗೆಯನ್ನು ತಿದ್ದಿರುವುದು

  
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ಕಂಡಬಂದಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

- 2) ದಿನಾಂಕ:31-10-2016ಕ್ಕೆ ಕೊನೆಗೊಳ್ಳುವ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ 782 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಬಾಕಿಯಿರುವುದಾಗಿ ನಮೂದಿಸಿದ್ದು, ದಿನಾಂಕ:01-11-2016ರ ಆರಂಭಕ್ಕೆ ಹಳೆಯ ದಾಸ್ತಾನು 982 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಎಂದು ತಪ್ಪಾಗಿ ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 3) ದಿನಾಂಕ:1-10-2016 ರಿಂದ ದಿನಾಂಕ:31-10-2016ರವರೆಗಿನ ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 200 ಕೆ.ಜಿ. ಅಕ್ಕಿಯನ್ನು ಬೇರೆಯವರಿಂದ ಪಡೆದುಕೊಂಡಿರುವುದನ್ನು ವಾಪಸ್ಸು ಮಾಡಿ ಉಳಿದ ದಾಸ್ತಾನು 782 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಎಂದು ತಪ್ಪಾಗಿ ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 4) ದಿನಾಂಕ:01-10-2016ರಂದು 200 ಕೆ.ಜಿ. ಗೋಧಿಯನ್ನು ಬೇರೆಯವರಿಂದ ಪಡೆದುಕೊಂಡಿದ್ದು ದಿನಾಂಕ:14-10-2017ರಂದು 7 ಕ್ವಿಂಟಾಲ್ 3 ಕೆ.ಜಿ. ಗೋಧಿಯನ್ನು ಕೆ.ಎಸ್.ಎಫ್.ಸಿ. ರವರು ಸರಬರಾಜು ಮಾಡಿದ್ದು ತಿಂಗಳ ಕೊನೆಗೆ 378 ಕೆ.ಜಿ. ಎಂದು ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ಇದರಲ್ಲಿ 200 ಕೆ.ಜಿ.ಯನ್ನು ಬೇರೆಯವರಿಂದ ಪಡೆದುಕೊಂಡಿರುವುದನ್ನು ವಾಪಸ್ಸು ಮಾಡಲಾಗಿದೆ ಎಂದು ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ:01-11-2016ರಂದು 418 ಕೆ.ಜಿ. ಗೋಧಿಯನ್ನು ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

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- 5) ಅಕ್ಟೋಬರ್ 2016ರ ತಿಂಗಳಾಂತ್ಯದಲ್ಲಿ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಅಕ್ಕಿಯನ್ನು 14.08 ಕ್ವಿಂಟಾಲ್ ಎಂದು ತೋರಿಸಿ ಅದರಲ್ಲಿ 4 ಕ್ವಿಂಟಾಲ್ 26 ಕೆ.ಜಿ. ವಿತರಿಸಿ ಉಳಿದಿರುವುದು 9 ಕ್ವಿಂಟಾಲ್ 82 ಕೆ.ಜಿ. ಎಂದು ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 6) ಅಕ್ಟೋಬರ್ 2016ರ ತಿಂಗಳಾಂತ್ಯದಲ್ಲಿ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಗೋಧಿಯನ್ನು 7 ಕ್ವಿಂಟಾಲ್ 8 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿ ಅದರಲ್ಲಿ 2 ಕ್ವಿಂಟಾಲ್ 90 ಕೆ.ಜಿ. ವಿತರಿಸಿ ಉಳಿದಿರುವುದು 4 ಕ್ವಿಂಟಾಲ್ 18 ಕೆ.ಜಿ. ಎಂದು ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 7) ದಿನಾಂಕ:1-10-2016ರ ಬಿಲ್ಲಿನಲ್ಲಿ ಬಹುಬೇಗನೆ ನಾಶವಾಗುವ ತರಕಾರಿಗಳಾದ ಹುರುಳಿಕಾಯಿ, ಕ್ಯಾರೆಟ್, ಆಲೂಗಡ್ಡೆ, ಟೊಮ್ಯಾಟೋ ಮುಂತಾದವುಗಳನ್ನು ಒಂದೇ ಬಾರಿ ಖರೀದಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ದಾಸ್ತಾನುವಹಿಯಲ್ಲಿ ಯಾವುದೇ ನಮೂದು ಮಾಡದಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ನಿಮ್ಮ ಅಧೀನದ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 8) ಅಕ್ಟೋಬರ್ 2016ರ ತಿಂಗಳಿನ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಸ್ವೀಕರಿಸಿರುವ ಮತ್ತು ವಿತರಣೆ ಮಾಡಿರುವ ತರಕಾರಿಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ನಮೂದು ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಕೆಲವೊಂದು ನಮೂದುಗಳನ್ನು ತಿದ್ದಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

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9) ದಿನಾಂಕ:1-10-2016ರಂದು ರೋನಾಡ್ ಟ್ರೇಡರ್ಸ್ ಸರಬರಾಜುದಾರರು 10 ಕೆ.ಜಿ. ಕೋಳಿ ಮಾಂಸವನ್ನು ಕೆ.ಜಿ. ಒಂದಕ್ಕೆ ರೂ.130/-ರಂತೆ ಸರಬರಾಜು ಮಾಡಿದ್ದು, ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 5 ಕೆ.ಜಿ.ಯನ್ನು ದಿನಾಂಕ:2-10-2016ರಂದು ಮತ್ತು 17-10-2016ರಂದು 5 ಕೆ.ಜಿ.ಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ ಎಂದು ನಮುದಿಸಲಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ:1-10-2016ರಂದು ಖರೀದಿಸಿದಂತಹ ಕೋಳಿ ಮಾಂಸವನ್ನು ದಿನಾಂಕ:17-10-2016 ರ ತನಕ ಯಾವ ರೀತಿ ಸಂಗ್ರಹಿಸಿ ಇಟ್ಟಿದ್ದರು ಎಂಬುದಕ್ಕೆ ಯಾವುದೇ ವಿವರಣೆ ಇರುವುದಿಲ್ಲ ಹಾಗೂ ಬರವಣಿಗೆಯನ್ನು ತಿದ್ದಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿರುತ್ತದೆ. ಈ ರೀತಿ ತಿದ್ದುಪಡಿ ಮಾಡಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

10) ಅಕ್ಟೋಬರ್ 2016ರ ತಿಂಗಳಿನ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ರವೆ, ಸಕ್ಕರೆ ಮತ್ತು ತೋಗರಿಬೇಳೆಯಲ್ಲಿನ ಅಂಕಿ ಅಂಶಗಳನ್ನು ತಿದ್ದಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

11) ಅಕ್ಟೋಬರ್ ಮತ್ತು ನವೆಂಬರ್ 2016ರ ವಿತರಣಾ ವಹಿಯಲ್ಲಿ ದಿನವೊಂದಕ್ಕೆ ಅಕ್ಕಿಯನ್ನು 20 ಕೆ.ಜಿ. ಎಂದು, 24 ಕೆ.ಜಿ. ಎಂದು, 26, ಕೆ.ಜಿ. ಎಂದು ಮತ್ತು 24 ಕೆ.ಜಿ. ಎಂದು ಹಾಗೂ ಗೋಧಿಯಲ್ಲಿ 12 ಕೆ.ಜಿ, 14 ಕೆ.ಜಿ ಎಂದು, 14 ಕೆ.ಜಿ ಎಂದು ತೋರಿಸಿದ್ದು, ಈ ವ್ಯತ್ಯಾಸಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಸ್ಟೆಲ್‌ನಲ್ಲಿರುವ ವಿದ್ಯಾರ್ಥಿಗಳ ಬದಲಾವಣೆ ಹೇಗಾಯಿತು ಎಂಬುದನ್ನು ತಿಳಿಸಿರುವುದಿಲ್ಲ ಈ ಬಗ್ಗೆ ನೀವು ಸಂಬಂಧಪಟ್ಟ ಸಿಬ್ಬಂದಿ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

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12) ನವೆಂಬರ್ 2016ರ ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಗಳಲ್ಲಿ ಬಹಳಷ್ಟು ತಿದ್ದುಪಡಿ ಕಂಡುಬಂದಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

13) ದಿನಾಂಕ:1-11-2016ರ ಬಿಲ್ಲಿನಲ್ಲಿ ಸರಬರಾಜುದಾರರು, ಹುರುಳಿಕಾಯಿ, ಕ್ಯಾರೆಟ್, ಟೊಮ್ಯಾಟೋ, ಸೌತೆಕಾಯಿ ಇವುಗಳನ್ನು ಬಹಳಷ್ಟು ಸಂಖ್ಯೆಯಲ್ಲಿ ಸರಬರಾಜು ಮಾಡಿದ್ದು ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ದಾಖಲೆ ಇರುವುದಿಲ್ಲ. ನವೆಂಬರ್ 2016ರ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಹಳೆಯ ಬಾಕಿ 100 ಕೆ.ಜಿ. ತರಕಾರಿ ಇದೆ ಎಂದು ತೋರಿಸಿದ್ದು, ದಿನಾಂಕ:7-11-2016, 9-11-2016, 11-11-2016, 13-11-2016, 16-11-2016, 19-11-2016, 24-11-2016, 25-11-2016, 27-11-2016 ಮತ್ತು 30-11-2016ರಂದು ಸರಬರಾಜು ಮಾಡಿರುವ ತರಕಾರಿಗೆ ಯಾವುದೇ ಬಿಲ್ಲು ಇಲ್ಲದೆ ಇದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

14) ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 100 ಲೀಟರ್ ಹಾಲು ದಿನಾಂಕ:1-11-2016ರಂದು ಸ್ವೀಕರಿಸಿರುವುದಾಗಿ ನಮೂದಿಸಿದ್ದು, ನಂತರ ಹಾಲನ್ನು ತಿಂಗಳ ಪೂರ್ತಿ ದಿನವೊಂದಕ್ಕೆ 3 ಲೀಟರ್‌ನಂತೆ ವಿತರಣೆ ಮಾಡಲಾಗಿರುವುದಾಗಿ ನಮೂದಾಗಿರುತ್ತದೆ. ಹಾಲನ್ನು ಸರಬರಾಜು ಮಾಡಿದ ಬಿಲ್ಲಿನಲ್ಲಿ 97 ಕೆಜಿ ಬಾಳೆಹಣ್ಣು ಸರಬರಾಜು ಮಾಡಿರುವುದಾಗಿ ನಮೂದು ಮಾಡಿದ್ದು ಇದನ್ನು ದಾಸ್ತಾನು ವಹಿಗೆ 966 ಬಾಳೆಹಣ್ಣು ಎಂಬ ಅಂಕಿ ಅಂಶಗಳನ್ನು ದಾಖಲು ಮಾಡಿದ್ದು ದಿನ ಬಿಟ್ಟು ದಿನಕ್ಕೆ 69 ಬಾಳೆಹಣ್ಣನ್ನು ತಿಂಗಳ ಪೂರ್ತಿ ವಿತರಿಸಲಾಗಿದೆ ಎಂದು ತೋರಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

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15) ದಿನಾಂಕ:1-11-2016ರ ಬಿಲ್ಲಿನಲ್ಲಿ ಸರಬರಾಜುದಾರರು 15 ಕೆ.ಜಿ. ಕೋಳಿ ಮಾಂಸವನ್ನು ರೂ.130/- ಕೆ.ಜಿ.ಒಂದಕ್ಕೆ ಸರಬರಾಜು ಮಾಡಿದ್ದು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 7.5 ಕೆ.ಜಿ.ಯನ್ನು ದಿನಾಂಕ:1-11-2016, ದಿನಾಂಕ:15-11-2016ರಂದು 7.5 ಕೆ.ಜಿ. ತೋರಿಸಲಾಗಿರುತ್ತದೆ. ದಿನಾಂಕ:1-11-2016ರಂದು ಖರೀದಿಸಿದ ಕೋಳಿ ಮಾಂಸವನ್ನು ದಿನಾಂಕ:15-11-2016 ರ ತನಕ ಯಾವ ರೀತಿಯಲ್ಲಿ ವಿತರಿಸಲಾಯಿತು ಎಂಬುದರ ಕುರಿತು ಯಾವುದೇ ಮಾಹಿತಿ ಇಲ್ಲದಿದ್ದರೂ ನೀವು ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

16) ಡಿಸೆಂಬರ್ 2016ರ ತಿಂಗಳಿನ ಕೊನೆಯಲ್ಲಿ ಅಂತಿಮ ಶಿಲ್ಕು ಅಕ್ಕಿ 272 ಕೆ.ಜಿ. ಗೋಧಿ 54 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿದ್ದು, ಕೆ.ಎಸ್.ಎಫ್.ಸಿ. ರವರು ದಿನಾಂಕ:9-12-2016ರಂದು 11 ಕ್ವಿಂಟಾಲ್ ಅಕ್ಕಿಯನ್ನು ಪ್ರತಿ ಕ್ವಿಂಟಾಲ್‌ಗೆ ರೂ.600/-ರಂತೆ ಸರಬರಾಜು ಮಾಡಿದ್ದು ಒಟ್ಟು 13 ಕ್ವಿಂಟಾಲ್ 72 ಕೆ.ಜಿ. ಇರಬೇಕಾಗಿರುತ್ತದೆ. ಆದರೆ ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 456 ಕೆ.ಜಿ. ವಿತರಿಸಿದ ನಂತರದಲ್ಲಿ ತಿಂಗಳ ಕೊನೆಗೆ 916 ಕೆ.ಜಿ. ಎಂದು ನಮೂದು ಮಾಡಬೇಕಾಗಿರುವುದನ್ನು 894 ಕೆ.ಜಿ. ಎಂದು ತಪ್ಪಾಗಿ ನಮೂದಿಸಿರುತ್ತಾರೆ. ಅಕ್ಕಿ ವಿತರಣೆಯಲ್ಲಿ ಒಂದೊಂದು ದಿನ ಒಂದೊಂದು ರೀತಿಯಲ್ಲಿ ಅಂಕಿ ಅಂಶಗಳನ್ನು ಬರೆದಿರುತ್ತಾರೆ, ಅಂದರೆ ಒಂದು ದಿನ 18 ಕೆ.ಜಿ, 14 ಕೆ.ಜಿ. 13 ಕೆ.ಜಿ ಮತ್ತು 4 ಕೆ.ಜಿ. ಎಂದು ನಮೂದಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

17) ಡಿಸೆಂಬರ್ 2016ರ ತಿಂಗಳಲ್ಲಿ ಹಳೆಯ ಲೆಕ್ಕ ಎಂದು ಗೋಧಿಯನ್ನು 54 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿದ್ದು ಸದರಿ ಗೋಧಿಯನ್ನು ಡಿಸೆಂಬರ್ 2016ರ ತಿಂಗಳಿನಲ್ಲಿ

  
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ದಿನಾಂಕ:1-12-2016 ರಿಂದ 7-12-2016 ರವರೆಗೆ ವಿತರಿಸಿ ಒಟ್ಟು ಮೊತ್ತವನ್ನು 56 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿರುತ್ತಾರೆ. ಅಂದರೆ ಇರುವ 54 ಕೆ.ಜಿ. ಗೋಧಿಗೆ ಬದಲಾಗಿ 56 ಕೆ.ಜಿ. ಎಂದು ತಪ್ಪು ಮಾಹಿತಿ ನಮೂದು ಮಾಡಿದ್ದರೂ ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

18) ದಿನಾಂಕ:1-12-2016ರ ಬಿಲ್ಲಿನಲ್ಲಿ ಸರಬರಾಜುದಾರರು 300 ಕೆ.ಜಿ. ಗೋಧಿಯನ್ನು ಕೆ.ಜಿ. ಒಂದಕ್ಕೆ ರೂ.20/-ರಂತೆ ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸಿರುವುದನ್ನು ಸರಬರಾಜು ಮಾಡಿದ್ದು, ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ ದಿನಾಂಕ:10-12-2016 ರಿಂದ ದಿನಾಂಕ:31-12-2016ರವರೆಗೆ 154 ಕೆಜಿಯನ್ನು ವಿತರಿಸಿರುವುದಾಗಿ ನಮೂದು ಮಾಡಿ ತಿಂಗಳ ಕೊನೆಗೆ 142 ಕೆ.ಜಿ. ಉಳಿದಿರುವುದಾಗಿ ತಪ್ಪಾಗಿ ನಮೂದಿಸಿದ್ದರೂ ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

19) ದಿನಾಂಕ:1-12-2016ರ ಬಿಲ್ ಸಂಖ್ಯೆ:ಡಿ/715 ರಲ್ಲಿ ತರಕಾರಿಗಳಾದ ಹುರುಳಿಕಾಯಿ, ಕ್ಯಾರೆಟ್, ಟೊಮ್ಯಾಟೋ, ಸೌತೆಕಾಯಿ ಇವರುಗಳನ್ನು ಸರಬರಾಜು ಮಾಡಿದ್ದು, ಆದರೆ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಮೇಲ್ಕಾಣಿಸಿದ ತರಕಾರಿಗಳನ್ನು ವಿವಿಧ ದಿನಾಂಕಗಳಲ್ಲಿ ಸರಬರಾಜು ಮಾಡಿದೆ ಎಂದು ನಮೂದಿಸಿದ್ದವರ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕಾನೂನು ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

20) ದಿನಾಂಕ:1-12-2016ರ ಬಿಲ್ಲಿನಲ್ಲಿ 74 ಲೀಟರ್ ಹಾಲು, 90 ಕೆ.ಜಿ. ಬಾಳೆಹಣ್ಣು, 933 ಸಂಖ್ಯೆಯ ಮೊಟ್ಟೆ, 60 ಕೆ.ಜಿ. ಹಸಿ ಬಟಾಣಿಯನ್ನು ಸರಬರಾಜು ಮಾಡಿದ್ದು ಅದನ್ನು ದಿನಾಂಕ:1-12-2016ರ ದಾಸ್ತಾನು ವಹಿಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದು

  
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ಇವುಗಳ ವಿತರಣೆಯನ್ನು ತಿಂಗಳ ಪೂರ್ತಿ ಮಾಡಿರುವುದಾಗಿ ನಮೂದಿಸಿರುವ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

- 21) ದಿನಾಂಕ:1-12-2016ರ ಬಿಲ್ಲಿನ ಪ್ರಕಾರ 10 ಕೆ.ಜಿ. ಕೋಳಿ ಮಾಂಸವನ್ನು ಕೆ.ಜಿ. ಒಂದಕ್ಕೆ ರೂ.130/-ರಂತೆ ಸರಬರಾಜು ಮಾಡಿರುವುದನ್ನು ದಾಸ್ತಾನು ವಹಿಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದು, ವಿತರಣಾ ವಹಿಯಲ್ಲಿ 1ನೇ ಮತ್ತು 15ನೇ ಡಿಸೆಂಬರ್ 2016ರಂದು 6 ಕೆ.ಜಿ. ಮತ್ತು 4 ಕೆ.ಜಿ. ವಿತರಿಸಲಾಗಿರುತ್ತದೆ ಎಂದು ನಮೂದು ಮಾಡಿರುವವರ ನೀವು ವಿರುದ್ಧ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.
- 22) ಜನವರಿ 2017ರ ತಿಂಗಳಿನಲ್ಲಿ ಹಳೆಯ ಬಾಕಿ ಎಂದು 894 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಎಂದು ನಮೂದಿಸಿದ್ದು, ತಿಂಗಳ ಕೊನೆಗೆ 244 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿರುತ್ತಾರೆ. ಉಳಿದಂತೆ 650 ಕೆ.ಜಿ. ಅಕ್ಕಿಯನ್ನು ವಿತರಣೆ ಮಾಡಿರುವುದಾಗಿ ತಪ್ಪಾಗಿ ನಮೂದು ಮಾಡಿರುವವರ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳದೇ ಇರುವುದು ಕಂಡುಬರುತ್ತದೆ.
- 23) ದಿನಾಂಕ:1-1-2017ರ ಬಿಲ್ಲಿನ ಸಂಖ್ಯೆ.ಡಿ/793ರಲ್ಲಿ ಸರಬರಾಜುದಾರರು ಹೆಚ್ಚಿನ ಪರಿಮಾಣದಲ್ಲಿ ಅತ್ಯಂತ ಬೇಗ ಹಾಳಾಗುವ ತರಕಾರಿಗಳನ್ನು ಸರಬರಾಜು ಮಾಡಿದ್ದು, ಆದರೆ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ಬೇರೆ ಬೇರೆ ದಿನಾಂಕಗಳಂದು ಸರಬರಾಜು ಮಾಡಲಾಗಿದೆ ಎಂದು ಸುಳ್ಳು ಮಾಹಿತಿ ನಮೂದಿಸಿದ್ದರೂ ಸಂಬಂಧಪಟ್ಟವರ ವಿರುದ್ಧ ನೀವು ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದು ಕಂಡುಬರುವುದಿಲ್ಲ.
- 24) ದಿನಾಂಕ:1-1-2017ರ ಬಿಲ್ಲಿನ ಸಂಖ್ಯೆ.ಡಿ/793ರಲ್ಲಿ 90 ಲೀಟರ್ ಹಾಲು, 90 ಕೆ.ಜಿ. ಬಾಳೆಹಣ್ಣು, 60 ಕೆ.ಜಿ. ಹಸಿರು ಬಟಾಣಿ, 14 ಕೆ.ಜಿ. ಕೋಳಿ ಮಾಂಸ

  
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ಸರಬರಾಜು ಮಾಡಲಾಗಿದೆ ಎಂದು ತೋರಿಸಿದ್ದು ಆದರೆ ದಾಸ್ತಾನು ವಹಿ ಮತ್ತು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ ಬೇರೆ ಬೇರೆ ದಿನಾಂಕಗಳಂದು ಸ್ವೀಕರಿಸಿರುವುದಾಗಿ ಸುಳ್ಳು ಲೆಕ್ಕ ತೋರಿಸಿದ್ದರೂ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಸಿಬ್ಬಂದಿಯವರ ವಿರುದ್ಧ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

25) ಫೆಬ್ರವರಿ 2017ರಲ್ಲಿ ಕೆ.ಎಸ್.ಎಫ್.ಸಿ. ನವರು ದಿನಾಂಕ;14-2-2017ರ ಬಿಲ್ಲಿನ ಪ್ರಕಾರ 6 ಕ್ವಿಂಟಾಲ್ ಅಕ್ಕಿಯನ್ನು ಕ್ವಿಂಟಾಲ್ ಒಂದಕ್ಕೆ ರೂ.600/-ರಂತೆ ಸರಬರಾಜು ಮಾಡಿದ್ದು ಅದನ್ನು ದಾಸ್ತಾನು ವಹಿಗೆ ದಿನಾಂಕ;14-2-2017ರಂದು ಅಥವಾ 15-2-2017ರಂದು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ದಾಸ್ತಾನು ಮತ್ತು ವಿತರಣಾ ವಹಿಯಲ್ಲಿ ಹಳೆಯ ಬಾಕಿ ಅಕ್ಕಿ 244 ಕೆ.ಜಿ. ಎಂದು ತೋರಿಸಿದ್ದು, ಸದರಿ ತಿಂಗಳಿನಲ್ಲಿ 505 ಕೆ.ಜಿ. ಅಕ್ಕಿಯನ್ನು ವಿತರಿಸಿ ಅಂತಿಮವಾಗಿ 344 ಕೆ.ಜಿ. ಅಕ್ಕಿ ಬಾಕಿಯಿರುವುದಾಗಿ ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿರುವವರ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಂಡಿರುವುದು ಗೋಚರಿಸುವುದಿಲ್ಲ.

26) ಬಿಲ್ಲಿನ ಸಂಖ್ಯೆ/ಡಿ/963ರಲ್ಲಿ ಸರಬರಾಜುದಾರರು ಬಹುಬೇಗನೆ ಹಾಳಾಗುವ ತರಕಾರಿಗಳನ್ನು ಅತ್ಯಂತ ದೊಡ್ಡ ಪ್ರಮಾಣದಲ್ಲಿ ದಿನಾಂಕ;1-2-2017ರಂದು ಸರಬರಾಜು ಮಾಡಿದ್ದು ಆದರೆ ಅವುಗಳನ್ನು ದಾಸ್ತಾನು ವಹಿಗೆ ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. 70 ಕೆಜಿ ಬಾಳೆಹಣ್ಣು, 14 ಕೆಜಿ ಕೋಳಿಮಾಂಸ, 50 ಕೆಜಿ ಹಸಿರು ಬಟಾಣೆ,ಯನ್ನು ದಿನಾಂಕ;1-2-2017ರ ಬಿಲ್ಲಿನಲ್ಲಿ ಸರಬರಾಜು ಮಾಡಿರುವುದಾಗಿ ತೋರಿಸಿ ದಾಸ್ತಾನು ವಹಿಯಲ್ಲಿ ನಮೂದು ಮಾಡಿರುವುದನ್ನು ತಿಂಗಳ ಪೂರ್ತಿ ವಿತರಣೆ ಮಾಡಿರುವುದಾಗಿ ಸುಳ್ಳು ಲೆಕ್ಕ ತೋರಿಸಿರುವ ಸಿಬ್ಬಂದಿಗಳ ವಿರುದ್ಧ ನೀವು ಯಾವುದೇ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ.

  
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27) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರವು ರೂಪಿಸಿರುವ ನಿಯಮಗಳನ್ನು ಒಂದು ಜಿಲ್ಲೆಯ ಅಲ್ಪಸಂಖ್ಯಾತರ ಇಲಾಖೆಯ ಆಡಳಿತಾಧಿಕಾರಿಯಾಗಿದ್ದು ನಿಮ್ಮ ಸುಪರ್ದಿನಲ್ಲಿ 6 ಪೋಸ್ಟ್ ಮೆಟ್ರಿಕ್ ಹಾಗೂ 2 ಅಲ್ಪಸಂಖ್ಯಾತರ ಮೊರರ್ಜಿ ದೇಸಾಯಿ ವಸತಿ ಶಾಲೆಗಳು ಇದ್ದು ನಿಮ್ಮ ಅಧೀನದಲ್ಲಿ ಒಬ್ಬರು ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು ಹಾಗೂ ಇಬ್ಬರು ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರು ಇದ್ದು, ನೀವು ತಿಂಗಳಿಗೊಮ್ಮೆ ಪ್ರತಿಯೊಂದು ಹಾಸ್ಟೆಲ್‌ಗೆ ಹಾಗೂ ವಸತಿಶಾಲೆಗೆ ಭೇಟಿ ಕೊಟ್ಟು ವಿದ್ಯಾರ್ಥಿಗಳ ದಾಖಾತಿ, ಭೌತಿಕವಾಗಿ ಹಾಜರಾಗುವ ವಿದ್ಯಾರ್ಥಿಗಳು, ಸಿಬ್ಬಂದಿಗಳ ಹಾಜರಾತಿ ಇವುಗಳನ್ನು ಪರಿಶೀಲಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ಭೇಟಿ ಅವಧಿಯಲ್ಲಿ ಕಂಡುಬಂದಂತಹ ತಪ್ಪುಗಳನ್ನು ನೀವು ಸಿಬ್ಬಂದಿಗಳ ಗಮನಕ್ಕೆ ತಂದು ಅವುಗಳನ್ನು ಸರಿಪಡಿಸಿರುವುದಿಲ್ಲ.

ದೂರುದಾರರ ಆಪಾದನೆಯಲ್ಲಿನ ಅಂಶ, ನೀವು ಕೊಟ್ಟಂತಹ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪರಿಶೀಲಿಸಿ ನೋಡಲಾಗಿ ನೀವು ಕೊಟ್ಟ ಆಕ್ಷೇಪಣೆಯು ಅಂಗೀಕಾರ ಯೋಗ್ಯವಲ್ಲವೆಂದು ಕಂಡುಬಂದ ಕಾರಣ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯವನ್ನು ನಿಷ್ಠೆಯಿಂದ ಮಾಡಿಲ್ಲದಿರುವುದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಮತ್ತು ಈ ಕೃತ್ಯದರ್ನಡತೆ ಎಂಬ ಪರಿಭಾಷೆಯಲ್ಲಿ ಬರುವುದರಿಂದ ಕರ್ನಾಟಕ ಸಿವಿಲ್ ಸೇವಾ (ನಡತೆ) 1966ರಡಿ ನಿಯಮ 3(1)(i) (ii) (iii) ರಡಿಯಲ್ಲಿ ದುರ್ವರ್ತನೆ ಮಾಡಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-11 ರವರಿಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಿ ವಿಚಾರಣಾ

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ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ದೋಷಾರೋಪಣೆ.

6. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of articles of charge, DGO entered appearance before the ARE-11 on 05/10/2021 and engaged advocate for defence. In the course of first oral statement of the DGO recorded on 05/10/2021 he pleaded not guilty and claimed to be enquired. **The date of Retirement of DGO is 31/07/2018.**
7. The DGO has filed his written statement denying the allegations made in the articles of charge and statement of imputations of misconduct. DGO has further contended that, though he was working as District Officer, Minority Welfare Departments, Dharwad the allegations has to be inspected by Taluk Distributing Officer and after inspection if he find's any discrepancies, he has to inform the District Manager. That in this case the Taluk Distributing Officer when he inspected the hostel, he has not found any discrepancies. That DGO has not committed any dereliction of duty and misconduct as alleged. Hence prays to exonerate him from the imputation of charges levelled against him in the interest of justice and equity.
8. The points that arise for consideration are as follows:-

**1. Whether the disciplinary authority proves that on 31/08/2017, while DGO was working as District**

  
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Officer, Minority Welfare Department, Dharwad District Hon'ble Upalokayukta visited Post Metric Minorities Girls Hostel, Police Head quarters, Dharwad as part of preliminary enquiry and collected a) Stock and issue register from October 2016 to August 2017; b) Bills/Vochers for the months of October 2016 to February 2017; c) Copy of attendance register from September 2014 to August 2017; and on verifying the same there were discrepancies/over writings in the stock register and issue register and differences with respect to quantity of rice, wheat, sugar, thoor dal in the month of October 2016 to December 2016. Further, it is seen from the stock register and issue register for the month of October 2016 that the numerical of quantity of vegetables, rava, sugar and toor dal were overwritten to match the issuance of commodities. As per supplier bill dated 01/10/2016 huge quantities of perishable vegetables such as beans (50 kgs), carrot (50 kgs), potatoes (60 kgs), tomatoes (100 kgs), cabbage (60 kgs), radish (25 kgs), beetroot (50 kgs), brinjal (50 kgs), ridge guard (50 kgs), ladies finger (50 kgs), cucumber (50 kgs), elephant leg (50 kgs), green chilly (50 kgs) etc., were purchased. But, there is no necessary corresponding entries in the stock and issue register for the month even though there was no storage facility in the hostel to store

  
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huge quantity of perishable commodities so as to preserve them throughout the month. As per the supplier bill dated 01/11/2016 there was supply of huge quantity of vegetables. But, there is no necessary corresponding entries in the stock and issue register for the month. However consolidated entry is shown. The entries in the stock and issue register as well as the supplier bill cannot be reconciled. The vegetables received at the beginning of the month could not have been supplied throughout the month as it would perish in few days. As per suppliers bills dated 01/10/2016, 01/11/2016 and 01/12/2016 respectively 10 kgs, 15 kgs and 10 kgs of chicken meat was supplied. Out of chicken meat so supplied some quantity of chicken meat was shown to have been issued at the beginning of the month and the remaining meat was shown to have to been issued at the middle of the month. The entries made in the stock and issue register do not reflect the truth for the reason that the chicken meat is perishable and there is no materials to show that the hostel had cold storage facility and DGO being the Superior Officer without visiting the hostel from time to time and without inspecting the commodities, stock register and issue register, though there were differences in them DGO has not taken any steps in this regard and thereby

  
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**has cooperated in misuse of the government funds and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.?**

**2. What findings?**

9. (a) The disciplinary authority has examined Sri.Santhosh S. Kunder, Senior Civil Judge and Member Secretary, DLSA Vijayapura as PW-1 and got exhibited Ex.P-1 to 5 on it's behalf.
- (b) The DGO has examined himself as DW-1 and has not got exhibited any document on his behalf.
- (c) Since DGO has adduced evidence by examining himself incriminating circumstances which appeared against him in the evidence of PW-1 are not put to him by way of questionnaire and the same is dispensed.
10. Heard both side arguments and perused all the documents.
11. The answers to the above points are:
1. In the Affirmative.
  2. As per final findings for the following:-

  
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**REASONS**

12. **Point No.1:-** (a) PW-1/ Sri.Santhosh S. Kunder, Senior Civil Judge and Member Secretary, DLSA Vijayapura has deposed in his evidence that, he was serving as DRE-4 in Karnataka Lokayukta, Bengaluru from 30/11/2017 to May 2021. That he has perused documents pertaining to COMPT/UPLOK/BGM/2791/2017/ DRE-4 filed against DGO along with Savitha Naik.

PW-1 further deposed that, as per the order of Hon'ble Upalokayukta dated 22/09/2017, on 31/08/2017, Hon'ble Upalokayukta visited Post Metric Minorities Girls Hostel, Police Head quarters, Dharwad. Hon'ble Upalokayukta had collected

- a) Stock and issue register from October 2016 to August 2017;
- b) Bills/Vochers for the months of October 2016 to February 2017;
- c) Copy of attendance register from September 2014 to August 2017;

PW-1 further deposed that, Hon'ble Upalokayukta noticed certain discrepancies in the documents produced before his Lordship. Therefore his Lordship has ordered for registering suo-motu complaint against 5 officials including the DGO herein. Accordingly suo-motu complaint was registered against the officials. After registration of suo-motu complaint, comments were called from all the respondents by sending the copies of

  
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observation note and the documents. The respondents submitted comments.

PW-1 further deposed that, DGO herein submitted his comments stating that he has assumed the charge of office of District Officer, Minorities Welfare Department, Dharwad on 03/10/2015 and served till 31/03/2017 and thereafter from 01/07/2017 to till date. He has stated that the District officer has to discharge the duties as per the Job chart and the instructions that are issued by the Government/department from time to time. He had stated that department of Minorities Welfare comes under the administrative control of Zilla Panchayath. In Dharwad district there are 6 post metric hostels and 2 minorities Morarji Desai Residential Schools. In his office he has been assisted by one FDA and 2 SDAs who were newly recruited by KPSC in the year 2016 and directly posted to duty on probation without any foundation course or training about office procedure. Hostel wardens are also recruited in the year 2016 and posted without basic training. He has stated that the District Officer visit the hostel once in a month. On such visit he had mainly observed the admissions, physical presence of the students, staff attendance etc., During the visit to the hostel he has not received any complaint. He has stated that the discrepancies noted by the Hon'ble Upalokayukta are not brought to his notice by any of his staff. DGO has assured in his comments that hence forth he will draw personal attention towards maintenance of hostel and the records and will see that the things are set right shortly. With these he has requested to

  
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discharge him from the complaint. The comments submitted by DGO is as per Ex.P-1.

PW-1 further deposed that, after the receipt of comments from all the respondents including the DGO herein, he has scrutinized the materials based on record.

PW-1 further deposed that, Smt. Savitha Naik, in-charge warden of post metric girls (TWC hostel), Dharwad submitted comments admitting that there are discrepancies/over writings in the stock and issue register. Such admissions are made in the paragraph no.4 to 6, 9, 10 and 12 of her comments. In so far as stock of rice and wheat concerned, she has admitted that 200 kilo grams of rice and wheat were borrowed. She has tried to substantiate her contention stating that rice and wheat was borrowed in the month of October 2016 on the oral instructions of her higher officer whose name she has not disclosed. She has further admitted that perishable commodities such as milk, vegetable, egg, chicken, meat, banana etc., would be purchased on day-to-day basis and the same would be preserved in refrigerator. The stock and issue register from October 2016 to August 2017 pertaining to post metric girls hostel, Dharwad is as per Ex.P-2.

PW-1 further deposed that, in stock and issue register, for the month of October 2016, 200 kg of each rice and wheat was borrowed in the month of October 2016. The relevant entry in Ex.P-2 is as per Ex.P-2(a) and Ex.P-2(b). It is not made clear from

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whom the above quantity of rice and wheat is borrowed and such practice is not permissible and in the end of the month in stock register 200 Kgs of rice is shown as returned. The relevant portion of Ex.P-2 is as per Ex.P-2(c). It is not stated to whom it is returned and some of the entries in the stock and issue register are over written.

PW-1 further deposed that, in the stock and issue register of November 2016, 200 kgs of rice and wheat is deducted from the total quantity of rice and wheat available at the end of the month. After deduction of 200 kgs of rice and wheat, in the stock and issue register of November 2016 closing balance of 782 kgs of rice and 318 Kgs of wheat is shown. But, in the opening balance for the month November 2016, rice is shown as 982 kgs and wheat is shown as 418 kgs. There is mismatch of figures relating to quantity of rice and wheat at the end of October 2016 and opening balance for the month November 2016. The relevant portion of Ex.P-2 is as per Ex.P-2(d).

PW-1 further deposed that, in the abstract prepared at the end of October 2016, rice (controlled) is showed as 14.08 quintals and issuance is shown as 4.26 quintals and balance is shown as 9.82 quintals.

PW-1 further deposed that, in the abstract prepared at the end of October 2016, wheat (controlled) is showed as 7.8 quintals and issuance is shown as 2.90 quintals and balance is shown as

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4.18 quintals. The figures shown in the abstract do not tally with the receipt and issuance of rice (controlled) and wheat (controlled) shown in stock and issue register for the month of October 2016. The said abstract is signed by the warden and Taluk Backward Class Extension Officer, Dharwad. The relevant page is as per Ex.P-2(e).

PW-1 further deposed that, as per stock and issue register for the month of December 2016, total quantity of rice available was 13.72 quintals and total issuance of rice during the month is shown as 456 kgs. But, the closing balance is shown as 894 kgs instead of 916 kgs. These figures do not tally. There are several alterations in the numericals of issuance of rice and the balance shown. On certain days issuance of rice is shown as 18 kgs, on certain days issuance of rice is shown as 14 kgs, on certain days issuance of rice is shown as 13 kgs and on 31/12/2016 rice issued was 4 kgs. It is not known why the strength of students changed proportionately during the month of December 2016. The copy of the stock and issue register extract for the month of December 2016 is as per Ex.P-2(f).

PW-1 further deposed that, it is seen from Ex.P-2 for the month of October 2016 that the numericals of quantity of vegetables, rava, sugar and toor dal are over written to match the issue of commodities.

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PW-1 further deposed that, as per supplier bill dated 01/10/2016 huge quantities of perishable vegetables such as beans (50 kgs), carrot (50 kgs), potatoes (60 kgs), tomatoes (100 kgs), cabbage (60 kgs), radish (25 kgs), beetroot (50 kgs), brinjal (50 kgs), ridge guard (50 kgs), ladies finger (50 kgs), cucumber (50 kgs), elephant leg (50 kgs), green chilly (50 kgs) etc., were purchased. But, there is no necessary corresponding entries in the stock and issue register for the month. There appears no storage facility in the hostel to store huge quantity of perishable commodities so as to preserve them throughout the month. The copy of the credit bill is as per Ex.P-3.

PW-1 further deposed that, as per the supplier bill dated 01/11/2016 there was supply of huge quantity of vegetables. But, there is no necessary corresponding entries in the stock and issue register for the month. However consolidated entry is shown. The entries in the stock and issue register as well as the supplier bill cannot be reconciled. The vegetables received at the beginning of the month could not have been supplied throughout the month as it would perish in few days. The copy of the credit bill is as per Ex.P-4.

PW-1 further deposed that, as per suppliers bills dated 01/10/2016, 01/11/2016 and 01/12/2016 respectively 10 kgs, 15 kgs and 10 kgs of chicken meat was supplied. Out of chicken meat so supplied some quantity of chicken meat was shown to have been issued at the beginning of the month and the remaining

  
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meat was shown to have to been issued at the middle of the month. The entries made in the stock and issue register do not reflect the truth for the reason that the chicken meat is perishable and there are no materials to show that the hostel had cold storage facility. The credit bill of Ronada Traders dated 01/12/2016 is as per Ex.P-5.

PW-1 further deposed that, Warden/DGO conceded in her comments about the mistakes in Ex.P-2. She has also conceded that the perishable products will be purchased on day-to-day basis.

PW-1 further deposed that, the DGO herein being the superior officer ought to have inspected the material documents which she has not done and thereby committed dereliction of duty amounting to misconduct.

PW-1 further deposed that, on perusal of the contents of the above registers it reveals that entries are made mechanically in a stretch and the entries in the stock register are inconsistent for all the months even if there is any variation in students strength. The above facts clearly depicted that DGO has not verified and inspected the hostel. These facts have been admitted by the DGO in his comment. The mistakes and irregularities/illegalities are observed by Hon'ble Upalokayukta is not disputed by DGO. The defence set up by DGO is that he has stated that the discrepancies noted by the Hon'ble Upalokayukta are not brought to his notice

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by any of his staff. DGO has assured in his comments that hence forth he will draw personal attention towards maintenance of hostel and the records and will see that the things are set right shortly. The reasons assigned by the DGO was not proper. The documents were not maintained properly by the DGO at the time of visit of Hon'ble Upalokayukta. The Hon'ble Upalokayukta has observed these irregularities/illegalities and has sent the recommendation U/s. 12(3) of the Karnataka Lokayukta Act to the competent authority to initiate disciplinary action against DGO and another for their error and their misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966.

(b) Nothing material is elicited from the cross examination of PW1 by the DGO counsel to discredit his testimony or put forth his defence.

13. The DGO has got himself examined as DW-1 and has filed his affidavit in lieu of his chief examination, wherein he has reiterated the written statement averments and further contended that, he was working as District Officer, Minority Welfare Department, Dharwad. That his work includes meeting of District In-charge Minister, Karnataka Development Programme meeting, Prime Minister 15 point Programme meeting, Social Justice Committee meeting Zilla Panchayath, Finance Committee Meeting of Zilla Panchayath, Progress Review meeting held in D.C., office, Selection of Students Committee meeting, Shadimahall Convention Hall, Jain Convention Hall meeting, Christ Community Development meeting

  
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and all these works comes within the jurisdiction of his work and that he has to visit the hostel only once in a month. That when he visited the hostel no complaint has come from the students and he has not noticed any discrepancies. That under him Taluk Distributing Officer is working and he has to visit the hostel thrice in a month and do the inspection and if he comes across any discrepancies he has to report it to the D.C. In the year 2016-17 there was no discrepancies in the hostel. So, Taluk Distributing Officer has not submitted any report to him and allegation made in Annexure-1 and 2 is false. That he has worked honestly and he has not committed any dereliction of duty or misconduct. Hence, prays to exonerate him from the charges levelled against him in the interest of justice and equity.

14. On over all evaluation of the oral and documentary evidence adduced by both the parties, it reveals that, on 31/08/2017 the Honble Upalokayukta visited the Post-Metric Minorities Girls Hostel, Police Head Quarters, Dharwad as part of preliminary enquiry and collected the documents and irregularities in maintainence of stock and issue register was noticed and Suo moto case was registered. On perusal of Ex.P-2 Stock and Issue Register of October 2016 entries on 14/10/2016 reveals the receipt of 14.08 Quintals of rice and 7.03 Quintals of wheat which are taken to stock and issue register. Further as per Ex.P-2(a) & Ex.P-2(b) at the beginning of October 2016, in the receipt column of stock and issue register, 200 Kgs of rice and 200 Kgs of wheat was shown to have borrowed (ऋत). It is not clear from whom the

  
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above stated quantities of rice and wheat was borrowed and such a practice is not permissible. At the end of the month in the Stock Register, it is stated that 200 Kgs of rice was returned. It is not stated as to whom it was returned. In the stock and issue register, some of the entries relating to issue of rice and wheat are over written. At the end of 31/10/2016, balance of rice (controlled) is shown as 782 Kgs. However, as on 1/11/2016, old balance (brought forward) is shown as 982 Kgs. The afore stated quantities of rice and wheat borrowed are shown to have been returned.

15. Further as per Stock & Issue Register from 1/10/2016 to 31/10/2016, the total quantity of rice (controlled) issued is shown as 630 Kgs and receipt of rice (controlled) is shown as 1648 Kgs. Thus, the balance of rice as on 31/12/2016, the rice (controlled), should have been 1018 Kgs. (10 Quintals 18 Kgs.) As on 1/11/2016, the total quantity of rice (controlled) brought forward is shown as 9 Quintals 82 Kgs. At the end of the month of October 2016, i.e., as on 31/10/2016, the total quantity of rice available is shown as 782 Kgs (after returning 200 Kgs of rice borrowed).
16. Further on 1/10/2016, as per Ex.P-2(b) 200 Kgs. of Wheat was borrowed and on 14/10/2016, 7 Quintals 3 Kgs of wheat was supplied. The total issuance of wheat during the month is shown as 378 Kgs. At the end of October 2016, the balance of wheat is shown as 318 Kgs. (after returning 200 Kgs of Wheat borrowed). However, on 1/11/2016, the old balance (brought forward) is shown as 418 Kgs. There is mismatch of figures. Thus, the closing

  
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balance at the end of the month of October 2016 and opening balance at the commencement of November 2016 do not tally.

17. Further on perusal of the abstract prepared at the end of October 2016 the receipt of rice (controlled) is shown as 14.08 Quintals and Issuance is shown as 4 Quintals 26 Kgs. and the balance of rice (controlled) at the end of the month is shown as 9 Quintals 82 Kgs. In the abstract for the month of October 2016, the receipt of wheat during the month is shown as 7 Quintals 8 Kgs., the issuance during the month is shown as 2 quintals 90 Kgs and the balance is shown as 4 Quintals 18 Kgs. The figures shown in the abstract do not tally with the receipt and issuance of rice (controlled) and wheat (controlled) shown in the Stock and Issue Register for the month of October 2016. The abstract is signed by the DGO who is the Warden and countersigned by Taluk Backward Classes Extension officer, Dharwad.
18. Further on perusal of entries with respect to issuance of toor dal, the numbers are over written. In the abstract, receipt of toor dal during the month is shown that 60 Kgs. and issuance is shown as 55 Kgs;
19. Further as per Ex.P-3 Bill dated 1/10/2016, huge quantities of perishable vegetables such as, Beans, Carrot, Potatoes, Tomatoes, etc. are shown to have been supplied at a stretch. But in page No.8 of Ex.P-2 the stock and issue register, there are no necessary entries regarding each item of vegetable. However, consolidated quantity is shown. Further in the abstract for the month of

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October 2016, there is no entry regarding receipt and issue of vegetables. The numbers of some of the other articles are over written, so as to match the quantities of receipt and issuance of commodities.

20. Further as per Ex.P-3 Bill dated 1/10/2016 of Ronad Traders 10 Kg of chicken at the rate of 130/- per Kg was supplied. On perusal of Page No.20 of Ex.P-2 stock and issue register for October 2016, the issuance is shown as 5 Kg on 2/10/2016 and another 5 Kg on 15/10/2016. It is not clear, as to how the chicken supplied on 1/10/2016 was issued on 15/10/2016. It creates a doubt whether the chicken purchased on 1/10/2016 can be preserved for 15 days to issue 5 Kg of chicken on 15/10/2016. The entries are over written.
21. Further on perusal of on perusal of Ex.P-2 stock and issue register for October 2016, there are several over writings regarding issuance of food articles such as Rava, Sugar and Toor Dal in page No7, 6 & 2 respectively of Ex.P-2 stock and issue register.
22. Further on perusal of Ex.P-2 stock and issue register in the month of October 2016, the issuance of rice (controlled) is shown as 20 Kgs from 1/10/2016 to 14/10/2016 and thereafter 24 Kgs on certain days and 26Kgs on certain days. For the month of November 2016, on certain days, 24 Kgs. of rice (controlled) is shown to have been issued. In relation to issuance of wheat (controlled), there is total quantity of wheat issued was 12 Kgs per

  
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day on certain days and 14 Kgs per day on certain days. For month of November 2016, the Issuance of wheat was 14 Kgs. per day. There is nothing to indicate the number of inmates of the hostel has changed during the above period.

23. Further there are several over writings in the Stock and Issue Register for the month of November 2016 in relation to rice and other food grains. Further on perusal of Ex.P-4 Bill dated 1/11/2016 of the supplier vegetables such as, Beans, Carrot, Tomatoes, Cucumber, in huge quantity were supplied. In page No. 31 of Ex.P-2 the stock and issue register, there are no necessary entries regarding each item of vegetable. However, consolidated quantity is shown. In the Stock Register for the month of November 2016, in relation to vegetables, old balance (brought forward) is shown as 100 Kgs. The receipt of vegetables in various quantities is shown on 7/11/2016, 9/11/2016, 11/11/2016, 13/11/2016, 16/11/2016, 19/11/2016, 24/11/2016, 25/11/2016, 27/11/2016, and 30/11/2016. But there are no corresponding bills issued by supplier on the respective dates. There is a consolidated bill issued by the supplier on 1/11/2016.
24. Further similarly, in page No.41 of Ex.P-2 Stock and Issue Register 90 liters of milk is shown to have been received on 1/11/2016 and the same has been issued throughout the month at the rate of 3 liters per day. In Ex.P-4 Bill dated 1/11/2016, the milk of 90 liters is shown to have been supplied on 1/11/2016. Similarly, in Ex.P-4 Bill dated 1/11/2016, 97 Kgs of bananas is shown to have been supplied on 1/11/2016. The same quantity is taken to stock

  
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register in page No.41 of Ex.P-2 on 1/11/2016 showing it as 966 bananas. The bananas received on 1/11/2016 is shown to have been issued throughout the month at the rate of 69 bananas on the alternative days.

25. Further as per Ex.P-4 Bill dated 1/11/2016 of the supplier, 15 Kgs. of chicken at the rate of 130/- per Kg. was supplied. The issuance is shown as 7.5 Kgs. on 1/11/2016 and another 7.5Kgs. on 15/11/2016 in page No 36 of Ex.P-2. It is not clear, as to how the chicken supplied on 1/11/2016 was issued on 15/11/2016.
26. Further there are several over writings, alterations in the issuance of commodities and balance at the end of each day in the stock and issue register for the month of November 2016.
27. On perusal of Stock and Issue Register of December 2016 as per Ex.P-2(f), the old balance (brought forward) rice (controlled) is shown as 272 Kgs and old balance of wheat (controlled) is shown as 54 Kgs. On 9/12/2016, 11 Quintals of rice (controlled) is supplied. This is taken to stock book as per entries dated 9/12/2016. Thus, the total quantity of rice available for the month of December 2016 was 13 Quintals 72 Kgs. In the stock and issue Register, the total issuance of rice (controlled) during the month of December 2016 is shown as 464 Kgs. The balance of rice (controlled) at the end of the month should have been 908 Kgs. But the closing balance of rice (controlled) is shown as 894 Kgs. These figures do not tally. There are several alterations in the numbers of issuance of rice and the balance shown. The issuance

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of rice is shown as 18 Kg on certain days, 14 Kg on certain days, 13 Kgs on certain days and 4 Kg on 31/12/2016. It is not noted why the strength of the students is proportionately changed during the month.

28. Further with respect to wheat (controlled), the old balance (brought forward) for the month of December 2016 is shown as 54 Kgs. This balance of 54 Kgs have shown to have been issued from 1/12/2016 to 7/12/2016. The total issuance is shown as 56 Kgs. as against the available balance of 54 Kgs.
29. Further as per Ex.P-5 Bill dated 1/12/2016 of the supplier, 300 Kgs of Wheat (open market) at the rate of 20/- per Kg. is shown to have been supplied. In the stock and issue register, the same quantity has been entered on 1/12/2016. The total issuance of wheat (open market) from 10/12/2016 to 31/12/2016 is shown as 154 Kgs. The balance of wheat at the end of month is shown as 142 Kgs.
30. Further in the Stock and Issue Register, the closing balance of food grains on each day is not stated. There are several over writings of number of quantities of commodities;
31. Further as per Ex.P-5 Bill No. D/715 dated 1/12/2016 of the supplier several vegetables, such as beans, carrot, Tomatoes, cucumber are shown to have been supplied on 1/12/2016. But in

  
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page No 54 of Ex.P-2 Stock register, the consolidated quantities of vegetables are shown to have been received on several dates.

32. Further as per Ex.P-5 Bill dated 1/12/2016 of the supplier, 74 Liters of milk, 90 Kgs of bananas, 933 numbers of eggs 60 Kgs of greens are shown to have been supplied. These supplies are taken to stock register on 1/12/2016. The issuance of milk, bananas, eggs and greens are shown throughout the month. In page No.59, 58 & 60 of Ex.P-2.
33. Further as per Ex.P-5 Bill dated 1/12/2016, 10 Kgs of chicken at the rate of Rs.130/- per Kg is shown to have been supplied. This quantity of chicken is shown in page No 62 of Ex.P-2 the Stock and Issue Register and it is shown to have been issued on 1st and 15th of December 2016 at the rate of 6 Kgs and 4 Kgs respectively.
34. From the above evidence it is clear that the relevant entry in Ex.P-2 stock and issue register reveals that the total quantity of rice and wheat available for the month of October, November and December 2016 and the total issuance of rice (controlled) and wheat (controlled) during the respective month is not tallying with the closing balance of rice (controlled) and wheat (controlled) at the end of the month. There are several alterations in the numbers of issuance of rice and the balance shown. The issuance of rice is shown as 18 Kg on certain days, 14 Kg on certain days, 13 Kgs on certain days and 4 Kg on 31/12/2016. It is not noted why the strength of the students is proportionately changed during the month.

  
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35. Further the supplier bills dated 1/10/2016, 01/11/2016 and 1/12/2016 as per Exp3 to 5 respectively, reveals that there was supply of huge quantity of vegetables. But, there is no necessary corresponding entries in the stock and issue register for the respective month. However consolidated entry is shown. The entries in the stock and issue register as well as the supplier bills cannot be reconciled. The vegetables received at the beginning of the month could not have been supplied throughout the month as it would perish in few days.
36. The Incharge warden has denied the above allegations and contended that the tenderers have supplied vegetables two days once or three days one in a week because as there was no fridge in the hostel for preserving the vegetables and the tenderers have given bill once for the entire month. But they were supplying the vegetables 2-3 times in a week. But the Incharge warden has not mentioned this aspect in the stock and issue register and she has not explained why the entries are not made in the register as and when the vegetables were supplied. As such her cannot be accepted.
37. Further the suppliers bills dated 01/10/2016, 01/11/2016 and 01/12/2016 as per Exp3 to 5 respectively, reveals that 10 kgs, 15 kgs and 10 kgs of chicken meat was supplied. Out of chicken meat so supplied some quantity of chicken meat was shown to have been issued at the beginning of the month and the remaining meat was shown to have to been issued at the middle of the month. The

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entries made in the stock and issue register do not reflect the truth for the reason that the chicken meat is perishable and there are no materials to show that the hostel had cold storage facility. The Incharge warden has denied the above allegation and contended that the tenderers have supplied chicken twice in a month. But, they have given bill once in a month.

38. Further she has denied para No.10 of Annexure-2 as false. Further she has denied para No.11, 12, 16, 17 of Annexure-2 and stated that in the month of October and November there was Dasara, Deepavali and New Year festivals and she has secured rice as per the attendance of the children for daily purpose and has done arrangement of food for the children. Further she has denied para No.14 of Annexure-2 and contended that milk is supplied daily to the hostel. But, bill is given once in a month and accordingly Banana is supplied 2-3 times in a week and bill is given once in a month and the Banana was taken as per Kgs and she has counted them and written the numbers. Further she has denied para No.18, 22, 25 of Annexure-2 as false and contended that she has not caused any financial loss and in the interest of the children she has borrowed(ऋत) rice and wheat with a bonafied intention to fill the stomach of the children and not otherwise.

39. The Incharge warden has not made the entries as and when the food grains, vegetables chicken and milk is received instead she has made entries mechanically in a stretch and the entries in the stock register are inconsistent for all the months even if there is

  
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any variation in students strength. The above facts clearly depicted that she has not properly maintained registers. These facts have been admitted by the The Incharge warden in her comment. The mistakes and irregularities/illegalities are observed by Hon'ble Upalokayukta is not disputed by her.

40. The defence set up by DGO is that his work includes meeting of District In-charge Minister, Karnataka Development Programme meeting, Prime Minister 15 point Programme meeting, Social Justice Committee meeting Zilla Panchayath, Finance Committee Meeting of Zilla Panchayath, Progress Review meeting held in D.C., office, Selection of Students Committee meeting, Shadimahall Convention Hall, Jain Convention Hall meeting, Christ Community Development meeting and all these works comes within the jurisdiction of his work and that he has to visit the hostel only once in a month. That when he visited the hostel no complaint has come from the students and he has not noticed any discrepancies. That under him Taluk Distributing Officer is working and he has to visit the hostel thrice in a month and do the inspection and if he comes across any discrepancies he has to report it to the D.C. In the year 2016-17 there was no discrepancies in the hostel. So, Taluk Distributing Officer has not submitted any report to him and allegation made in Annexure-1 and 2 is false. That he has worked honestly and he has not committed any dereliction of duty or misconduct. Hence, prays to exonerate him from the charges levelled against him in the interest of justice and equity.

  
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41. Except his self serving evidence the DGO has not placed any material to show that he has visited the hostel once in a month and has not come across any irregularities or discrepancies. He has not produced visitors dairy or the register extract to show that he has visited the hostel and made endorsement in this regard in the stock and issue registers after verifying them.
42. On perusal of the contents of the above registers it reveals that entries are made mechanically in a stretch and the entries in the stock register are inconsistent for all the months even if there is any variation in students strength. The above facts clearly depicted that DGO has not verified and inspected the hostel. These facts have been admitted by the DGO in his comment. The mistakes and irregularities/illegalities are observed by Hon'ble Upalokayukta is not disputed by DGO. The defence set up by DGO is that he has stated that the discrepancies noted by the Hon'ble Upalokayukta are not brought to his notice by any of his staff. DGO has assured in his comments that hence forth he will draw personal attention towards maintenance of hostel and the records and will see that the things are set right shortly. The reasons assigned by the DGO is not acceptable.
43. Thus, for the foregoing reasons, I hold that disciplinary authority has proved that on 31/08/2017, while DGO was working as District Officer, Minority Welfare Department, Dharwad District Hon'ble Upalokayukta visited Post Metric Minorities Girls Hostel, Police Head quarters, Dharwad as part of preliminary enquiry and collected a) Stock and issue register from October 2016 to August

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2017; b) Bills/Vouchers for the months of October 2016 to February 2017; c) Copy of attendance register from September 2014 to August 2017; and on verifying the same there were discrepancies/over writings in the stock register and issue register and differences with respect to quantity of rice, wheat, sugar, thoor dal in the month of October 2016 to December 2016. Further, it is seen from the stock register and issue register for the month of October 2016 that the numerical of quantity of vegetables, rava, sugar and toor dal were overwritten to match the issuance of commodities. As per supplier bill dated 01/10/2016 huge quantities of perishable vegetables such as beans (50 kgs), carrot (50 kgs), potatoes (60 kgs), tomatoes (100 kgs), cabbage (60 kgs), radish (25 kgs), beetroot (50 kgs), brinjal (50 kgs), ridge guard (50 kgs), ladies finger (50 kgs), cucumber (50 kgs), elephant leg (50 kgs), green chilly (50 kgs) etc., were purchased. But, there is no necessary corresponding entries in the stock and issue register for the month even though there was no storage facility in the hostel to store huge quantity of perishable commodities so as to preserve them throughout the month. As per the supplier bill dated 01/11/2016 there was supply of huge quantity of vegetables. But, there is no necessary corresponding entries in the stock and issue register for the month. However consolidated entry is shown. The entries in the stock and issue register as well as the supplier bill cannot be reconciled. The vegetables received at the beginning of the month could not have been supplied throughout the month as it would perish in few days. As per suppliers bills dated 01/10/2016, 01/11/2016 and 01/12/2016 respectively 10

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kgs, 15 kgs and 10 kgs of chicken meat was supplied. Out of chicken meat so supplied some quantity of chicken meat was shown to have been issued at the beginning of the month and the remaining meat was shown to have to been issued at the middle of the month. The entries made in the stock and issue register do not reflect the truth for the reason that the chicken meat is perishable and there is no materials to show that the hostel had cold storage facility and DGO being the Superior Officer without visiting the hostel from time to time and without inspecting the commodities, stock register and issue register, though there were differences in them DGO has not taken any steps in this regard and thereby has cooperated in misuse of the government funds and thereby committed dereliction of duty and misconduct and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of Government Servants and thus is guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence I answer this point **Accordingly**.

44. **Point No.2** :- For the aforesaid reasons, this Additional Registrar (Enquiries) proceeds to record the following.

### **FINDINGS**

The disciplinary authority has proved the charges against the DGO.

**The date of retirement of DGO is 31/07/2018.**

  
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Submitted to Hon'ble Upalokayukta for kind approval, and necessary action in the matter.



**(J.P. Archana)**

Additional Registrar (Enquiries-11),  
Karnataka Lokayukta,  
Bangalore.

**ANNEXURES**

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Santhosh S. Kunder

List of witnesses examined on behalf of the Defence:-

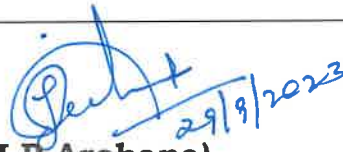
DW1:- Sri. B.S.Doddamani (DGO)

List of documents marked on behalf of Disciplinary Authority:-

Ex P1	Original comments of DGO.
Ex P2 (a to f)	Xerox copy of the stock and issue register from October 2016 to August 2017.
Ex P3	Xerox copy of the credit bill.
Ex P4	Xerox copy of the credit bill.
Ex P5	Xerox copy of the credit bill of Ronada Traders.

List of documents marked on behalf of Defence:-

Nil
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**(J.P. Archana)**

Additional Registrar (Enquiries-11),  
Karnataka Lokayukta, Bangalore.

